

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
AHMEDABAD**

REGIONAL BENCH, COURT NO. 3

EXCISE APPEAL NO. 10393 OF 2017
(E/MISC/10833/2024) & (E/Cross/10378/2017)

[Arising out of OIO-VAD-EXCUS-001-COM-038-047-16-17 dated 30/11/2016 passed by
Principle Commissioner Customs, Excise and Service Tax-VADODARA-I]

**PRINCIPAL COMMISSIONER, CGST, CUSTOMS
& CENTRAL EXCISE-VADODARA-I**

Appellant

1st Floor...Central Excise Building,
Race Course Circle,
Vadodara, Gujarat-390007

Vs.

STERLING GELATIN

Respondent

(a Division Of Sterling Biotech Limited) 703, ECP Road,
Village- Karakhadi, Taluka- Padra,
Vadodara, Gujarat

Appearance:

Shri Rajesh Nathan, Assistant Commissioner (AR)for the Appellant
Shri Nikhil Gupta, Advocate & Shri Ikesh Nagpal, CA for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. C. L. MAHAR, MEMBER (TECHNICAL)**

Date of Hearing : 11.09.2024
Date of Decision : 11.09.2024

The appeal is disposed of. For order, see order of date in Excise Appeal
No. 10392 of 2017. Miscellaneous application & Cross Appeal objection also
stand disposed of.

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(C. L. MAHAR)
MEMBER (TECHNICAL)**